

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No206
CP(IB)/212(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Alive Wellness Through Partner Abhishek Tulsyan
V/s
Alive Impex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 20/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Riddhi, Adv. for Mr. Narendra Jain, Adv.
For the Respondent : Mr. Pavan Godiawala, Adv.

ORDER

On 19.01.2023, Learned Counsel for the applicant sought adjournment on the ground of taking instruction regarding withdrawal. On 10.01.2023, Learned Counsel for both sides makes joint statement that the matter is settled. On 19.01.2023, Learned Counsel for the Corporate Debtor has placed settlement documents which were taken on record and also e-filed. Today also, Learned Counsel for the applicant is requesting to adjourn the matter. Request is rejected. In view of the memorandum of understanding between the parties placed on record, nothing survives in the matter. In view of the above, application is disposed of as withdrawn.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**